

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 1226

FIR No. 70/2020

PS : Ranhola

U/S: 302/120B IPC

State Vs. Saurav Khatri

25.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

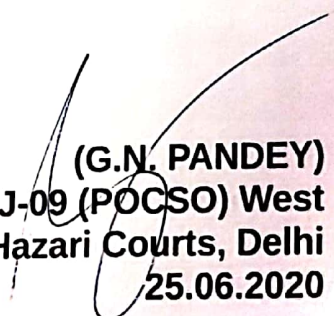
Sh. R. K. Lamba, Ld. Counsel for applicant/accused.

Sh. Gaurav Sharma, Ld. Counsel for complainant (mobile no. 9971326834).

Charge-sheet be summoned for next date of hearing.

Ld. Counsel for complainant requests that he may be heard through Video Conferencing on the next date of hearing. Allowed, he be heard through VC on the next date.

On the request of Ld. Counsel for accused, put up for consideration on **27.06.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
25.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. 33

FIR No. 404/2019

PS : Mundka

U/S: 307 IPC

State Vs. Parvesh

25.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Rakesh Rajmurti, Ld. Counsel for applicant/accused.

Inspector Bishambar Dayal, PS Mundka present.

Perused the report dated 13.04.2020 received from Joint Commissioner of Police, Western Range, Delhi. In pursuance to the court's order dated 27.02.2020, it is noticed that accused has already been granted bail in this case and nothing further required accordingly in view of report.

File be consigned to the Record Room.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
25.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.991/2020
FIR No.120/2020
P.S. Hari Nagar
State Vs. Akshay Kumar
U/s 376 IPC**

25.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. V. K. Gupta, Ld. counsel for the accused.
Accused Akshay Kumar present on interim bail.
IO SI Anil Sharma present.
Victim with counsel.

Arguments heard. Reply to the bail application filed by the IO perused.

Ld. counsel for the applicant/accused submits that in the instant matter, interim bail u/s 439 Cr.P.C. was granted to the applicant/accused vide order dated 21.04.2020 passed by Sh. Vishal Singh, Ld. ASJ-03 (West) and thereafter, the same was extended vide order dated 05.06.2020 passed by the undersigned. Ld. counsel for the applicant/accused submits that in the present situation of Covid-19, interim bail already granted to the applicant/accused may kindly be extended for a period of one month.

Ld. Addl. PP on the other hand submits that there is no urgency shown by the applicant/accused to extend the interim bail. She made request to dismiss the bail application.

-2-

I have gone through the FIR of the case which reveals that complainant knew applicant/accused since August, 2019. They have developed intimacy and applicant/accused promised to marry her. On the promise of marriage, applicant/accused rape complainant on 31.12.2019 and again on 23.02.2020. Thereafter, applicant/accused refused to marry her.

Keeping in view the above facts and circumstances as well as considering the present situation of Covid-19, therefore, interim bail already granted to the applicant/accused vide order dated 21.04.2020 is hereby extended till 25.07.2020 on the same terms and conditions and bail bond which already stands accepted earlier, is deemed to be accepted till 25.07.2020. The applicant/accused shall surrender before the Jail Superintendent on 26.07.2020. With the above directions, bail application stands disposed off.

Copy of the order be given dasti. Copy of the order be sent to the Jail Superintendent for information.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

Bail Application No.1234/2020
FIR No.120/2020
P.S. Hari Nagar
State Vs. Akshay Kumar
U/s 376 IPC

25.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. V. K. Gupta, Ld. counsel for the accused.
Accused Akshay Kumar present on interim bail.
IO SI Anil Sharma present.
Victim with counsel.

Reply to the bail application filed by the IO.

It is submitted that the charge sheet in the matter has already been filed but the same has not been committed as yet. Let the charge sheet be summoned.

Bail application be listed for consideration on 25.07.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.356/2019
P.S. Nihal Vihar
State Vs. Amandeep
U/s 392/411 IPC.

25.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Rajan Bhatia, legal aid counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that the present application has been filed by the applicant/accused for granting interim bail for 45 days to him in view of the minutes of meeting dated 07.04.2020 passed by Hon'ble High Court of Delhi. The counsel for the applicant/accused submitted that in the present situation of Covid-19, the applicant/accused be granted interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP for the State opposed the bail application. It is submitted by him that the allegations made against the applicant/accused are serious in nature and if the applicant/accused is granted bail, he can jump the same. It is further submitted by her that the present applicant/accused is not covered in the minutes of meeting of Hon'ble High Court of Delhi. She made a prayer to dismiss the bail application.

I have gone through the bail application and the reply of the bail application filed by the IO ASI Subhash Chand. As per the reply and

-2-

previous conviction/involvement report, the applicant/accused is involved in four other FIRs except the present one. In view of the report, the applicant/accused is not covered under the guidelines issued by the Hon'ble High Court of Delhi for granting interim bail to the inmates in Covid-19. Accordingly, the bail application is dismissed.

Copy of the order be given dasti.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

FIR No.0309/2020

P.S. Mundka

State Vs. Chand Singh

U/s 33/38/58 Delhi Excise Act.

25.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for anticipatory bail moved on behalf of the applicant/accused.

**Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Krishan Kumar Sharma, counsel for the
applicant/accused (through VC).**

Reply filed by the IO H.Ct. Krishan Dabas perused.

Heard.

This is an application for grant of anticipatory bail moved on behalf of the applicant/accused. It is submitted that the applicant/accused has joined the investigation on 21.06.2020 in compliance of the order dated 19.06.2020. Allegations against the applicant are that on 15.06.2020, while ASI Joginder was deployed on PCR Van and during petrolling, he stopped the car no.DL-7CK-7096 driven by the co-accused Parvesh having illicit liquor comprising of 2250 quarters. The applicant/accused is stated to be the registered owner of the said car. The illicit liquor has already been recovered and the co-accused Parvesh has already been arrested in this case. In view of the facts and circumstances, it is directed that in the event of arrest, the applicant shall be released on

-2-

bail on furnishing personal bond in the sum of Rs.25,000/- with one surety in like amount to the satisfaction of IO/SHO concerned. However, the applicant shall join the investigation as and when required.

Copy of the order be given dasti. Copy of the order be also uploaded on net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. 1228

FIR No. 25/2020

PS : Anand Prabat

U/S: 302/364/120B IPC

State Vs. Pankaj Goswami

25.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Smita Pandey, Ld. Counsel for applicant/accused through Video Conferencing through CISCO Webex App.

Reply regarding the verification of medical documents of wife of accused Pankaj Goswami received be taken on record.

Ld. Addl. PP for the State submits that first bail application of accused has been dismissed vide order dated 11.05.2020.

Ld. Counsel for applicant / accused seeks time to produce the complete medical documents of wife of accused. Allowed with directions to produce the complete medical documents of wife of accused and a copy of order dated 11.05.2020 on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on 29.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
25.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No. Not Known
P.S. Nihal Vihar
State Vs. Priya
U/s Not Known.**

25.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Veer Singh, counsel for the applicant/accused (through VC).

Let the notice of the application be issued to the IO.

Bail application be listed for consideration on 27.06.2020 through Video Conferencing.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.0309/2020
P.S. Mundka
State Vs. Parvesh
U/s 33/38/58 Delhi Excise Act.**

25.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Krishan Kumar Sharma, counsel for the
applicant/accused (through VC).

Reply filed by the IO H.Ct. Krishan Dabas perused.

Heard.

This is an application for grant of regular bail moved on behalf of the applicant/accused. Allegations against the applicant are that on 15.06.2020, while ASI Joginder was deployed on PCR Van and during petrolling, he stopped the car no.DL-7CK,7096 driven by the present applicant/accused and found illicit liquor comprising of 2250 quarters in the said car. The applicant/accused was arrested on the same day and since then he is in custody. Since the illicit liquor has already been recovered, considering the period of detention, the applicant/accused is admitted to bail on furnishing personal bond in the sum of Rs.25,000/- with one surety in like amount to the satisfaction of the Ld. MM/Link MM/Duty MM.

Copy of the order be given dasti. Copy of the order be uploaded on net.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
25.06.2020**